

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 17306-08/15

BROWN AND SHARPE INC.

...PETITIONER

VERSUS

COMMISSIONER OF INCOME TAX & ANR

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 26th September, 2016, when the Hon'ble Court was pleased to pass the following order:-

"A prayer has been made for filing counter affidavit.

Counter affidavit has not been filed in spite of the last opportunity granted. However, having regard to the nature of issue involved, we give one more opportunity to the respondents to file counter affidavit within four weeks. It will, however, be subject to payment of Rs. 10,000/- as costs which shall be paid to the Supreme Court Legal Services Committee.

Rejoinder may be filed within two weeks thereafter.

List the petitions after six weeks."

It is submitted that Mrs. Anil Katiyar, Advocate has on 18th October, 2016 filed proof of cost of Rs. 10,000/- deposited in Supreme Court Legal Service committee and on 21st October, 2016 filed counter affidavit and the same has been included in paper book.

It is further submitted that Counsel for the petitioner has not filed Rejoinder Affidavit so far.

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED THIS THE 14TH DAY OF DECEMBER, 2016.

ASSISTANT REGISTRAR

COPY TO:

Ms. Kavita Jha, Advocate

Mrs. Anil Katiyar, Advocate

ASSISTANT REGISTRAR